

In the National Company Law Tribunal, Jaipur

IA No. 33/19/JPR/2018

IB 35 (ND)/2018

TA No. 10/2018

**UNDER SECTION 9 OF IBC
UNDER SECTION 60(5) (B) & (C)
UNDER SECTION 19(2)**

In the matter of:

Sardar Singh

..... Applicant/Petitioners

VS.

Anil Specia Steel Industries Ltd.

.....Respondent

Order delivered on 13.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Harish Tripathi, Adv.

For Respondent(s) : Gaurav Bhardwaj, Adv

ORDER

This is an application moved by the Resolution Professional seeking for certain directions as prayed for in the application as against the respondents namely, the Suspended Board of the Corporate Debtor. Learned counsel for the RP represents that the application has been duly dispatched to the respondents on 08.09.2018. It is further represented by learned counsel for the RP that service is awaited in relation to this application from the respondents. It is also pointed out by learned counsel for the RP that a resolution application has also been filed in relation to the Corporate Debtor and that this Tribunal had extended the time for CIRP from 180 days to 270 days vide Application No. 16/JPR/2018 and that the



information which is sought for from the suspended board is crucial in relation to the Resolution Plan. Taking into consideration the exigency of the situation let this application be served upon the respondent at the earliest. Post the matter for enquiry on 20.09.2018.



Sd-

(R. Varadharajan)
Member (Judicial)